

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 16th February, 2000.

NOTIFICATION
INCOME TAX

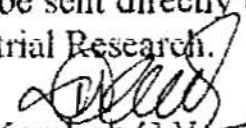
No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) The notified Institution shall maintain separate books of accounts for its research activities;
- ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;
- iii) The notified Institution shall submit, on behalf of the Central Government, to - (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effective</u>
1.	<u>The Foundation for Research in Community Health</u> , 84, A.R.G. Thadani Marg, Worli Mumbai-400018 (F.No. 203/14/2000 – ITA-II)	1.4.99 to 31.3.2002
2.	<u>Society for Computer Technology & Research</u> , Survey No 27, Pune-Satara Road, Dhankavdi, Pune – 411043 (F. No 203/19/2000 – ITA-II)	1.4.99 to 31.3.2000
3.	<u>Goa Cancer Society</u> , Dr. E. Borges Marg, Dona Paula, Goa-403004 (F.No. 203/17/2000 – ITA-II)	1.4.99 to 31.3.2000
4.	<u>The Birla Institute of Astronomy & Planetarium Science</u> , Birla Building, 9/1, R.N.Mukharjee Road, Calcutta-700001 (F.No. 203/47/99 – ITA-II)	1.4.99 to 31.3.2002
5.	<u>Centre for Development of Imaging Technology</u> , Chitranjali Studio Complex, Thiruvallom, Trivandrum-695027 (F. No. 203/20/2000 – ITA-II)	1.4.99 to 31.3.2001
6.	<u>Institute of Pesticide Formulation Technology</u> , Scope Complex, Core-6, 2 nd Floor, Lodhi complex, New Delhi-3 (F. No. 203/22/2000 – ITA-II)	1.4.99 to 31.3.2000
7.	<u>Central Board of Irrigation & Power</u> Malcha Marg, Chanakyapuri, New Delhi-21 (F. No. 203/23/2000 – ITA-II)	1.4.99 to 31.3.2002
8.	<u>Waterfalls Institute of Technology Transfer</u> “Waterfalls” J-29, South Extension, Part-I, New Delhi-49 (F. No. 203/26/2000 – ITA-II)	1.4.99 to 31.3.2002

Notes: The notified Institutions are advised to apply in triplicates and well in advance for renewal of the approval, to the Central

Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

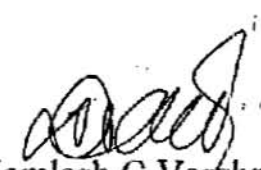
Notification No. 11239 (F. No. 203/14/2000-ITA-II & other)

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisation.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016
5. Director of Income Tax (Exemption), Delhi, Mumbai and Calcutta and Commissioner of Income Tax, Panaji- Goa, Trivandrum and Pune-II.
6. The concerned files
7. Guard file


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

भारत के राजपत्र, भाग II, खण्ड 3(iii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 16th फरवरी, 2000

अधिसूचना
आयकर

सं० सामान्य जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार नीचे लिखे संगठनों को उनके नाम के सामने उल्लिखित अधि के लिए आयकर नियमावली 1962 के नियम 6 के साथ पठित आयकर अधिनियम 1961 की धारा 35 की उपधारा 1(i) के खण्ड 3(iii) के प्रयोजनार्थ "संस्था" श्रेणी के अन्तर्गत निम्नलिखित शर्तों के अधीन अनुमोदित करती है :-

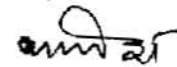
i) अधिसूचित संस्था अपने अनुसंधान कार्यकलापों के लिए अलग लेखा बहीयों का रख-रखाव करेगी;

ii) अधिसूचित संस्था प्रत्येक वित्तीय वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रत्येक वर्ष 31 मई को अथवा उससे पहले सचिव, वैज्ञानिक और औद्योगिक अनुसंधान विभाग "टेक्नोलॉजी भवन" न्यू मेहरोली रोड, नई दिल्ली-110016 को प्रस्तुत करेगी;

iii) अधिसूचित संस्था केन्द्र सरकार की तरफ से नामोद्घाटन निर्धारण अधिकारी को आयकर की विवरणी के अतिरिक्त अपने लेखा परीक्षित वार्षिक लेखों की एक प्रति तथा अपने अनुसंधान कार्यकलापों के संबंध में लेखा परीक्षित आय एवं व्यय जिसके लिए आयकर अधिनियम 1961 की धारा 35 की उपधारा 1(i) के अन्तर्गत छूट प्रदान की गई थी, की भी एक प्रति संस्था के अपर अधिकार क्षेत्र वाले (क) आयकर महानिदेशक (छूट), 10 मिडिल्टन रोड, पांचवा तल, कलकत्ता-700071 (ख) सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग तथा (ग) आयकर आयुक्त/आयकर निदेशक (छूट) को प्रत्येक वर्ष 31 अक्टूबर को अथवा उससे पहले प्रस्तुत करेगी।
क.सं. अनुमोदित संगठन का नाम अधि जिसके लिए अधि-

2. सोसायटी फार कम्प्यूटर टेक्नोलॉजी इण्ड रितर्च 1.4.99 से
सर्वे सं. 27, पुणे-सतारा रोड, धनकावदी, पुणे-411043 31.3.2000
[फा.सं. 203/19/2000-आई.टी.ए. II]
3. गोवा केंद्र सोसायटी, डोंई, बोगर्स मार्ग, 1.4.99 से
दोना बावला, गोवा-403004 31.3.2000
[फा.सं. 203/17/2000-आईटीए II]
4. दी बिड़ला इंस्टीट्यूट आफ इस्ट्रोनामी संड प्लेनेटैरियम 1.4.99 से
साइंट, बिड़ला बिल्डिंग, 9/1, आर.एन.मुखर्जी रोड, 31.3.2002
कलकत्ता-700001 [फा.सं. 203/47/99-आईटीए II]
5. सेंटर फार डिवलपमेंट आफ इमोजिंग टेक्नोलॉजी, 1.4.99 से
चित्ररांजलि स्टूडियो काम्प्लेक्स, तिरुवेलम, 31.3.2001
त्रिवेन्द्रम-695027 [फा.सं. 203/20/2000-आईटीए II]
6. इंस्टीट्यूट आफ बेसटीताइड फारमुलेशन टेक्नोलॉजी, स्कोष 1.4.99 से
काम्प्लेक्स, कोर-6, द्वितीय तल, लोदी काम्प्लेक्स, 31.3.2000
नई दिल्ली-3 [फा.सं. 203/22/2000-आईटीए-II]
7. सेंट्रल बोर्ड आफ इरीगेशन इण्ड बावर मालवा मार्ग, 1.4.99 से
चाणक्यपुरी, नई दिल्ली-21 [फा.सं. 203/23/2000-आईटीए-II] 31.3.2002
8. वाटरफाल्ट इंस्टीट्यूट आफ टेक्नोलॉजी ट्रांसफर "वाटरफाल्ट" 1.4.99 से
जे- 29, साउथ इक्स्टेंशन, पार्ट-1, नई दिल्ली-49 31.3.2002
[फा.सं. 203/26/2000-आईटीए-II]

टिप्पणी:- अधिसूचित संस्थाओं को सलाह दी जाती है कि वे अनुमोदन के नवीकरण के लिए अधिकार क्षेत्र वाले आयकर आयुक्त/आयकर निदेशक [फूट] के माध्यम से केन्द्र सरकार को समय से पहले आवेदन करें अनुमोदन के नवीकरण के लिए आवेदन पत्र की तीन प्रतियां सीधे, वैज्ञानिक और औद्योगिक अनुसंधान विभाग को सीधे भेजी जाएंगी।



[कमलेश ती. बाघर्षेय]

अवर सीचम, भारत सरकार

अधिसूचना सं० 11239

सेवा में,
संबंधक,

[फा.सं. 203/14/2000-आईटीए-II] संड अदर]